

was never any bus service plying on this road the question of its suspension did not arise.

(b) Does not arise.

(c) Construction of a new bridge cum-Sluice gate adjacent to the existing one has been taken up and is nearing completion.

#### Central Vigilance Commission

430. DR. BHAI MAHAVIR:

SHRI SHRIDHAR WASUDEO DHABE:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a Commissioner for Departmental Inquiries (CDI) in Central Vigilance Commission (CVC) when appointed as Inquiry Officer on being nominated by CVC at the request of the concerned Department holds inquiry and gives inquiry report on behalf of CVC or in his personal capacity;

(b) whether the inquiry report sent by CVC to the concerned Department has status of the inquiry report of the CVC or that of CDI;

(c) whether CVC recommendation regarding further action is a part of the inquiry report; and

(d) whether inquiry report/CVC recommendations are sent by CVC direct to the charged officer, if not, whether it is proposed to be so done?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH):

(a) and (b) A Commissioner for Departmental Inquiries, although nominated by the Central Vigilance Commission, is appointed by the Disciplinary Authority under the relevant rules. He, therefore, conducts the inquiry and submits a report in this capacity as Inquiring Authority under the rules.

(c) The Central Vigilance Commission's advice regarding further action on the inquiry is not part of the inquiry report.

(d) The Central Vigilance Commission forwards the report of the Commissioner for Departmental Inquiries and its advice to the concerned disciplinary authority and not direct to the charged officer. It is not proposed to change the existing procedure.

#### Purchase of Computers

431. DR. BHAI MAHAVIR:

SHRI SHRIDHAR WASUDEO DHABE:

Will the PRIME MINISTER be pleased to state:

(a) whether there is a centralised co-ordination body/agency for import purchase of computers for Central and State Governments and public sector bodies/undertakings/organisations;

(b) if so, what are the names of such body/agency and their Composition; and

(c) what are the details of the computers purchased during 1980-84 (January), including imported ones their source, agents, prices, date-wise and organisation-wise under the Central Government, State Governments (if purchased through a central agency), public sector bodies, Railways, Defence, etc?

THE DEPUTY MINISTER IN THE DEPARTMENT OF ELECTRONICS AND IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI M. S. SANJEEVI RAO): (a) and (b) Yes, Sir. As per the special policy and procedures for import of computers costing Rs. 5 lakhs (CIF) and more, the Department of Electronics is responsible for finalising the specifications of the computer system alongwith the user, tendering, evaluation and final recommendation of the computer system to meet the requirements of the user organisations, including Central, State Governments and public sector bodies/undertaking organisation. Secretary, Department of Electronics, constitute in each case a Technical Evaluation Committee to evaluate the offers received against the tender. On the basis of the recommendations of the Technical Evaluation Committee the final approval is accorded by the Approval Committee for Imported Computers consisting of the following: